

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 5241/2015

(Arising out of impugned final judgment and order dated 23/12/2014 in WB No. 6429/1983 passed by the High Court of Judicature at Allahabad)

GAON SABHA CHAUBEPUR

Petitioner(s)

VERSUS

CHHOTE LAL @ CHHATTOO RAM (DEAD) AND ORS.

Respondent(s)

(with interim relief and office report)

Date : 15/07/2016 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE KURIAN JOSEPH
[IN CHAMBERS]

For Petitioner(s) Mr. Rakesh Uttamchandra Upadhyay, Adv.

For Respondent(s) Mr. Naresh Kumar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Three weeks' time is granted to learned counsel for the petitioner to cure the defects as pointed out in the Office Report dated 03.05.2016, failing which the special leave petition shall stand dismissed and any application for restoration shall be entertained subject to payment of costs of Rs.1000/- to be deposited with the Supreme Court Legal Services Committee.

(Sonali Saund)
Sr.P.A.

(Renu Diwan)
Court Master